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O.A.No. 469 of 2006.

ORDER DATED 25-05-2006.

By filing M.A .No. 319 of 2006 three Applicants have sought for permission to prosecute this case jointly. Having heard Mr. N.R. Routray, learned counsel appearing for the Applicants and Mr. S.K. Ojha, learned Standing Counsel for the Railways on whom copies of Original Application and M.A. have been served, the prayer for permission to prosecute this O.A. jointly is allowed and the M.A. No. 319 of 2006 is accordingly disposed of.

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MEMBER(ADMN.)

2. ORDER DATED 25-05-2006.

Heard Mr. N.R.Routray, learned counsel appearing for the Applicants and Mr. S.K.Ojha, learned Standing Counsel for the

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Railways; on whom a copy of this OA has already been served. This Original Application has been filed by three Applicants seeking direction for payment of arrear differential salary in view of up-gradation of their scales of pay under ACP scheme retrospectively under Annexure-A/1. It is seen that for redressal of their grievances, they have made representations under Annexure-A/4 series which have not yet been disposed of. In this view of the matter, this Original Application is hereby disposed of at this admission stage with direction to the Respondents to consider and dispose of the said pending representations of the Applicants within a period of 60(sixty) days from the date of receipt of a copy of this order.

Send copies of this order along with copy of the OA to the Respondents and free

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copies of this order be given to learned counsel
for both sides.

Rm
MEMBER(ADMN.)